

CORRECTION OF ANSWER TO UNSTARRED QUESTION No. 3912 DATED 16-12-1974 RE: BASIS FOR ALLOTMENT OF PETROL PUMPS TO STATES.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): While laying on the Table of the House the reply to the Lok Sabha Unstarred Question No. 3912 on 10th December, 1974, I had, inter alia given in the tabular statement in reply to parts (a) and (b) of the question the figures against U.P., Delhi and Haryana in respect of Burmah-Shell during the year 1973 as nil, 8 and nil respectively. These figures were erroneously furnished by M/s. Burmah-Shell Oil Storage & Distributing Co. of India Ltd. Later on when a copy of the reply was sent to the Company, the company have furnished the figures for U.P., Delhi and Haryana as 7, nil and 1 respectively. The total No. of retail outlets of Burmah-Shell during 1973 remain unchanged

2. To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. I wish to add that the incorrect information earlier given was due to its having been furnished hurriedly by the company. The Company has expressed its regret for the error.

12 hrs.

R.E: ADJOURNMENT MOTION

श्री मधु सिलवडे (बाका) अध्यक्ष महोदय, एक स्वयंन प्रस्ताव का नोटिस मैंने दिया है। मेहरशही करके मुझे उस पर सन्निकटन करने कीजिये ताकि मैं आप का निर्णय मांग सकूँ। अगर आप अनुमति देंगे तो ब्रांचे मिनट में मैं अपनी बात खत्म कर दूँगा। मेरा स्वयंन प्रस्ताव इस प्रकार है

The total failure of the Government to prevent the high office of the Attorney-General from being used in the writ petition

challenging the validity of the amendment of the Representation of the People Act before the Allahabad High Court, which involves the Prime Minister and which is already related to the election petition now being argued in that court and gross impropriety committed by the Central Government in permitting this to happen."

यह कास्टीट्यूशन की धारा 78 के अन्तर्भावित है। मैं ब्रांचे मिनट में खत्म करने वाला हूँ। मुझे ज्यादा धार्मिक देने की जरूरत नहीं है।

अध्यक्ष महोदय देखिए अगर इस में मुझे कोई शक है तो मैं चुन सकता हूँ।

This is not a fit case for an adjournment motion.

श्री मधु सिलवडे : मैं ब्रांचे मिनट में साक्ष्य करता हूँ।

मैं मानता हूँ कि सदन के द्वारा किसी भी कानून के समर्थन में एटार्नी जनरल जा सकते हैं लेकिन यह रिट पेटिशन एलेक्शन पेटिशन से जुड़ी हुई है। इसलिए इस में एटार्नी जनरल का जाना, वह पक्षपातपूर्ण है, इन के पद का अपमान है और सदन का भी अपमान है.... (ध्वज शान)

प्रसीडेंट के द्वारा इन के काम विधिकृत किए गए हैं। उन में प्रधान मंत्री के चुनाव पेटिशन में जाना इन का काम नहीं है।

(ध्वज शान)

SHRI JYOTIRMOY BOSU (Diamond Harbour): Before the High Court he has criticised a judgment of the Supreme Court. He has talked of the judges... (Interjections)

MR. SPEAKER: I am not cutting him. I have not given my consent to the adjournment motion.

SHRI SHYAMANANDAN MISHRA (Bengal): Sir, I rise on a point of order.

MR. SPEAKER: Not on this.

SHRI SHYAMANANDAN MISHRA: When an amendment has been passed by this House, whether that amendment could be argued by the Attorney-General of India in a manner to give benefit to a particular individual is a pertinent point.

MR. SPEAKER: Legal points cannot come in an adjournment motion.

SHRI MADHU LIMAYE: This has come out of the writ petition.

MR. SPEAKER: No, I am not allowing it. Neither am I allowing any point of order on it.

SHRI SHYAMANANDAN MISHRA: The Attorney-General is paid out of the Consolidated Fund of India. How can he be allowed to do this?

MR. SPEAKER: The Attorney-General has so many functions. How can this come as an adjournment motion? I am very clear that this is not a matter for an adjournment motion. There is no question of an adjournment motion.

(Interruptions)

MR. SPEAKER: No question of my approving at all. I go by the rules.

(Interruptions)

MR. SPEAKER: I have not called you. I have not allowed anybody to speak on it. I have not allowed it.

(Interruptions)

MR. SPEAKER: I am very clear about it. It cannot come in the shape of an adjournment motion.

(Interruptions)

MR. SPEAKER: You cannot bring it through an adjournment motion. How can you bring in interpretation of an article or a question of legal opinion under an adjournment motion?

(Interruptions)

MR. SPEAKER: I have given my ruling on the adjournment motion, that it cannot come in the shape of an adjournment motion.

(Interruptions)

MR. SPEAKER: There is no question of my ruling on it. I am concerned with the motion, whether it can come in the form of an adjournment motion. I have said it is not an adjournment motion.

(Interruptions)

MR. SPEAKER: No, I am not prepared. I have seen everything.

श्री मधु लिमये प्रत्यक्ष महोदय,...

MR. SPEAKER: I am not allowing it.

(Interruptions)

SHRI JYOTIRMAY BOSE: I sent a notice of adjournment motion regarding five naxalite detenus in Howrah Jail.....

(Interruptions)

MR. SPEAKER: Law and Order situation is a matter of the State subject; it is not a matter concerning this house.